

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 140 OF 2015**

**Dated: 7<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jaipur Metro Rail Corpn. Ltd. ...Appellant(s)  
Versus  
Rajasthan Electricity Regulatory Commission &Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Matrugupta Mishra  
Mr. Tushar Nagar

Counsel for the Respondent(s) : Mr. R. K. Mehta,  
Mr. AbhishekUpadhyay  
Ms. Himanshi Andley for R-1

**ORDER**

Counsel for Respondent Nos.2 to 4 seeks two weeks time to file the reply. He may file the same on or before 21.01.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 04.02.2016 after serving copy on the other side. Counsel for the State Commission states that he will file written submissions on or before 21.01.2016 after serving copy on the other side.

List the matter on **12.02.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

hcj/dk